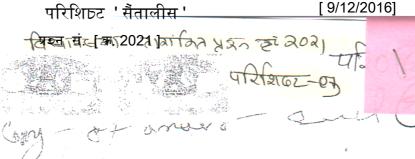
प्रश्नोतर से संबंधित परिशिष्टट

[9/12/2016]



IN THE HIGH COURT OF MADHYA PRADESH: PRINCIPAL SEAT AT JABALPUR

12968

PETITIONER

Afaq Ahmed

Aged about 53 years S/o Shri Saeed Ahmed,

Presently posted in the Office of Waqf Board, Taj Campus, Tajul Masajid, Bhopal

VERSUS

2.

RESPONDENTS

State of Madhya Pradesh

Through Principal Secretary, Department of Pichhdawarg avam Alpsankhyak Kalyan, Vallabh Bhawan,

Bhopal.

Madhya Pradesh Waqf Board through its Chief Executing Officer, Waqf Board,

Bhopal.

Chief Executing Officer, Waqf Board, Taj 3. Campus near Tajul Masjid, Bhopal.

Shri. Nisar Ahmed, Chief Executing 4. Officer, Waqf Board, Taj Campus near Tajul Masjid, Bhopal.

PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

PARTICULARS OF THE ORDER AGAINST WHICH PETITION IS MADE.

Date of order

16.07.2015

Order No. Passed by Waqf/fileno.26/estb./15 CEO, MP Waqf Board.

Subject Matter in Brief:

The Petitioner is holding the post of Office- Superintendent under the establishment of Respondent no. 2 & Respondent no. 3 at Bhopal. The Petitioner has been placed under suspension by Resp. no. 3 on the pretext



HIGH COURT OF MADHYA PRADESH

ORDER SHEET

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Vs	٠	

DATE OF THE ORDER

ORDER

WP-12968-2015

(AFAQ AHMED VS THE STATE OF MADHYA PRADESH)

11-08-2015

Heard Shri Riyaz Mohd. learned counsel for the petitioner on the question of admission and interim relief.

Issue notice on both counts to the respondents on payment of P.F. within a week.

In the meanwhile, as it is stated that the authority issuing the impugned order is only holding the current charge of the post, effect and operation of the impugned order dated 16.07.2015 shall remain stayed till the next date of hearing.

Notice be made returnable within four weeks.

List the case immediately after four weeks along with W.P. No.8440/2015.

C.C. as per rules.

(S.K. GANGELE)
JUDGE

MISHRA

Mind Contant in The Cathasia